

MOTIONS FOR ADJOURNMENT

—contd.

STATEMENT BY THE MINISTER OF
REHABILITATION AT REHABILITATION
MINISTERS' CONFERENCE

Shri Bimal Ghose (Barrackpore): I have given an adjournment motion.

Mr. Speaker: What is it?

Shri Bimal Ghose: On the statement of the Rehabilitation Minister.

Mr. Speaker: I will consider that matter tomorrow. If I give my consent, I will allow it.

PAPERS LAID ON THE TABLE

AMENDMENTS TO COAL BEARING AREAS
(ACQUISITION AND DEVELOPMENT)
RULES

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): I beg to lay on the Table, under sub-section (3) of section 27 of the Coal Bearing Areas (Acquisition and Development) Act, 1957, a copy of S. R. O. No. 2912 dated the 14th September, 1957, making certain amendments to the Coal Bearing Areas (Acquisition and Development) Rules, 1957. [Placed in Library. See No. LT-314/57].

RESERVE BANK OF INDIA (AMENDMENT)
ORDINANCE

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to lay on the Table, under the provisions of article 123(2) (a) of the Constitution, a copy of the Reserve Bank of India (Amendment) Ordinance, 1957 (No. 6 of 1957) promulgated by the President on the 31st October, 1957. [Placed in Library. See No. LT-315/57].

DELHI PREVENTION OF FOOD
ADULTERATION RULES

The Minister of Health (Shri Kar-markar): I beg to lay on the Table under sub-section (3) of section 24 of the Prevention of Food Adulteration Act, 1954, a copy of the Delhi Prevention of Food Adulteration Rules, 1956, published in the Delhi

Administration Notification No. F. 82 (47)/55-MT&CE dated the 12th September, 1957. [Placed in Library. See No. LT. 316/57].

AMENDMENTS TO TEA
RULES

The Minister of Commerce (Shri Kanungo): I beg to lay on the Table, under sub-section (3) of section 49 of the Tea Act, 1953, a copy of the Notification No. S. R. O. 2974 dated the 21st September, 1957, making certain further amendments to the Tea Rules, 1954. [Placed in Library. See No. LT-316/57].

AMENDMENTS TO RUBBER
RULES

Shri Kanungo: I beg to lay on the Table, under sub-section (3) of section 25 of the Rubber Act, 1947, a copy of the Notification No. S.R.O. 2105 dated the 14th September 1957, making certain amendments to the Rubber Rules, 1955. [Placed in Library. See No. LT-318/57].

AMENDMENT TO COMPANIES (CENTRAL
GOVERNMENT'S) GENERAL RULES
AND FORMS

The Deputy Minister of Finance (Shri B. R. Bhagat): I beg to lay on the Table, under sub-section (3) of section 642 of the Companies Act, 1956, a copy of the Notification No. S.R.O. 3038 dated the 28th September, 1957, making certain amendment to the Companies (Central Government's) General Rules and Forms, 1956. [Placed in Library. See No. LT-319/57.]

AMENDMENTS TO CENTRAL EXCISE
RULES

Shri B. R. Bhagat: I beg to lay on the Table, under section 38 of the Central Excises and Salt Act, 1954, a copy each of the following Notifications making certain further amendments to the Central Excise Rules, 1944:—

- (1) S.R.O. No. 2966 dated the 21st September, 1957.
- (2) S.R.O. No. 3218 dated the 12th October, 1957. [Placed in Library. See No. LT-322/57].